

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA
UNSTARRED QUESTION NO. 3698
ANSWERED ON MONDAY, MARCH 16, 2026/25 PHALGUNA, 1947 (SAKA)

India Infrastructure Finance Company Limited

†3698. SHRI DILIP SAIKIA:
SHRI YOGENDER CHANDOLIA:
DR. HEMANT VISHNU SAVARA:
SHRI SAUMITRA KHAN:
SHRI JUGAL KISHORE:
SHRI LUMBARAM CHOUDHARY:
DR. KALYAN VAJJINATHRAO KALE:
SMT. KAMLESH JANGDE:
SHRI BIDYUT BARAN MAHATO:
SHRI ASHOK KUMAR RAWAT:
SMT. APARAJITA SARANGI:
DR. SANJAY JAISWAL:
SHRI VISHNU DAYAL RAM:
SHRI JANARDAN MISHRA:
SHRI KRISHNA PRASAD TENNETI:

Will the Minister of FINANCE be pleased to state:

- (a) the amount of the funds sanctioned and disbursed by the India Infrastructure Finance Company Limited (IIFCL) during the last three years, sector-wise and year-wise;
- (b) the details of capital infusion, guarantees or any other financial assistance provided by the Government to the said company during the said period;
- (c) the details of the steps taken by the Government to strengthen its role in long-term infrastructure financing, including Credit Enhancement and Refinance mechanisms;
- (d) whether any review has been conducted by the Government regarding the financial performance of the said company, its asset quality and its contribution to infrastructure development; and
- (e) If so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) Details of sector-wise and year-wise funds sanctioned and disbursed by IIFCL during last three years are enclosed at Annexure.
- (b) No capital infusion has been provided by Government to IIFCL during last three years. For FY 2022-23 and 2023-24, no government guarantee was provided to IIFCL. For FY 2024-25, Government provided

guarantee for new line of credit from ADB of USD 500 million, however, no draw down was made till 31st March 2025.

- (c) IIFCL is a Board-driven entity and all operational decisions are taken by the Board of IIFCL under the broad mandate provided to it by Government through Scheme for Financing Viable Infrastructure Projects.

IIFCL has operationalized Credit Enhancement Scheme under which it provides partial credit guarantee to enhance the credit rating of bonds issued by infrastructure companies to AA or higher for refinancing of existing loans. As on 31st March 2025, IIFCL has Sanctioned guarantees of ₹ 2,436 crore for bond issuance exceeding ₹ 9,000 crore by more than 20 infrastructure projects. Also, IIFCL under its refinance scheme has cumulatively sanctioned ₹ 79,897 crore and disbursed ₹ 50,101 crore as on 31st March 2025.

- (d) & (e) Department of Financial Services regularly conducts comprehensive review of IIFCL inter-alia including its financial performance, contribution to infrastructure development, asset quality etc. Last review meeting was conducted on 27.01.2026.

During the last three years, sector-wise and year-wise funds sanctioned and disbursed by IIFCL:

(in ₹ crores)

Sector	FY 2022-23		FY 2023-24		FY 2024-25	
	Gross Sanction	Disbursement	Gross Sanction	Disbursement	Gross Sanction	Disbursement
Road	13,155	5,078	11,096	7,703	10,682	3,107
Power	5,696	3,907	17,328	7,009	26,052	10,397
Airport	1,300	553	2,386	1,809	1,318	1,762
Port	650	6	500	83	1,000	106
Urban Infrastructure*	-	182	-	278	-	467
Logistics	-	-	-	-	573	-
Telecomm	450	300	-	-	-	-
Social and Commercial Infrastructure	920	-	-	-	-	-
Total (Direct Lending + Takeout + InVIT + Credit Enhancement + Bonds)	22,171	10,026	31,309	16,881	39,624	15,840
Refinance	7,000	3,800	11,000	5,475	11,500	12,661
Grand Total	29,171	13,826	42,309	22,356	51,124	28,501

Source: IIFCL

*Disbursements relates to projects sanctioned in previous years.
